

Court No. - 17

Case :- WRIT - A No. - 2474 of 2023

Petitioner :- Azaj Ahamad

Respondent :- U.O.I. Ministry Of Affairs Thru. Secy.And 4 Others

Counsel for Petitioner :- Adil Hussain

Counsel for Respondent :- A.S.G.I.

Hon'ble Dinesh Kumar Singh,J.

Heard Shri Adil Hussain, learned Counsel for the petitioner, Shri R.C. Tiwari, learned Counsel for respondent No.1 and Shri Sandeep Sharma, learned Standing Counsel.

Issue notice to respondent No.5.

Steps to be taken within a period of three days.

Let the Central Government and State Government file their affidavits explaining that how on Government expense or the funding provided by the Government Exchequer religious education be imparted and whether this could be in violation of Articles 14, 25, 26, 29 and 30 of the Constitution of India.

It is not in dispute that in Madarsa besides normal curriculum, the religious education is also imparted.

The affidavits of the Central Government from the Secretary, Ministry of Minority Affairs, Government of India and State Government from the Principal Secretary, Department of Minority Welfare and Waqf, Government of Uttar Pradesh should be filed answering the petition and aforesaid questions within a period of six weeks from today.

In the meantime, if the petitioner has been teaching in Madarsa Samdaniya Islamia, Shudnipur, District-Jaunpur and the said Madarsa has received funds from the Government(s), the petitioner should be paid salary as per his appointment letter dated 06.04.2016.

List this case after six weeks.

Order Date :- 27.3.2023

Piyush/-